

[Sh. A.G.S. Ram Babu]

to provide for the establishment of a permanent Bench of the High Court at Madras at Madurai.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to provide for the establishment of a permanent Bench of the High Court at Madras at Madurai."

The Motion was adopted

SHRI A.G.S. RAM BABU: Sir, I introduce the Bill.

15.35hrs.

CONSTITUTION (AMENDMENT) BILL*
(AMENDMENT OF ARTICLE 58, ETC.).

[Translation]

SHRI MOHAN SINGH): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India:

[English]

MR. CHAIRMAN: The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India.

The Motion was adopted

[Translation]

SHRI MOHAN SINGH: Sir, I introduce the Bill.

15.35 1/2 hrs.

CONSUMER ASSOCIATIONS (REGISTRATION) BILL.*

[English]

SHRI RAM KAPSE (Thane): Sir, I beg to move for leave to introduce a Bill to provide for the registration of consumer associations and for matters connected therewith or incidental thereto.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to provide for the registration of consumer associations and for matters connected therewith or incidental thereto *.

The Motion was adopted

SHRI RAM KAPSE: Sir, I introduce the Bill.

15.36 hrs

COMPULSORY STERILISATION BILL *

[English]

SHRI RAMESWAR PATIDAR (Khargone): Sir, I beg to move for leave to introduce a Bill to provide for compulsory sterilisation for promoting small family norm and for matter connected therewith.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to provide for compulsory sterilisation for promoting small family norm and for matters connected therewith."

The motion was adopted

SHRI RAMEWARPATIDAR: Sir, I introduce the Bill.

Bill to amend the Medical Termination of Pregnancy Act. 1971.*

The motion was adopted

15.36 1/2 hrs.

[*Translation*]

CONSTITUTION (AMENDMENT) BILL*

KUMARI UMA BHARTI: Sir, I introduce the Bill.

(*Amendment of Article 350A*).

[*English*]

SHRI SHAHABUDDIN SYED (Kishanganj): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

15.38 hrs.

ONE-FAMILY ONE-POST (IN GOVERNMENT SERVICE) BILL*

[*English*]

MR. CHAIRMAN: The question is:

SHRI C.P. MUDALA GIRIYAPPA (Chitradurga): I beg to move for leave to introduce a Bill to provide for appointment of only one member of a family in public services and posts in connection with the affairs of the Union.

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted

SHRI SHAHABUDDIN SYED: I introduce the Bill.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a bill to provide for appointment of only one member of a family in public services and posts in connection with the affairs of the Union."

15.37 hrs.

MEDICAL TERMINATION OF PREGNANCY (AMENDMENT) BILL*.

The motion was adopted

(*Amendment of Section 3 and 4*)

SHRI C.P. MUDALA GIRIYAPPA: I introduce the Bill.

[*Translation*]

15.39 hrs.

KUMARI UMA BHARTI (Khajurato): Sir, I beg to move for leave to introduce a Bill further to amend the Medical Termination of Pregnancy Act. 1971.

CONSTITUTION (AMENDMENT) BILL*

(*Amendment of Article 371*)

[*English*]

[*English*]

MR. CHAIRMAN: The question is:

SHRI UTTAMRAO DEORAO PATIL (Yavatmal): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

"That leave be granted to introduce a